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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ BAIL APPLN. 3837/2022, CRL.M.A. 27167/2022, CRL.M.A.
27166/2022

PARVEEN SONEJA

..... Petitioner

Through: Mr. Vikas Pahwa, Sr. Adv. with Mr.
Prabhav Ralli, Ms. Namisha Jain, Mr.
Ravikant Yadav, Advs.

versus

STATE OF NCT OF DELHI

..... Respondent

Through: Mr. Ajay Vikram Singh, APP for
State with SI Raghubir Prasad, PS
Naraina
Mr. K.K. Manan, Sr. Adv. with Mr.
Ajit Singh, Ms. Komal Vashisht, Mr.
Jatin Singh, Ms. Udit Bali, Advs.

CORAM:
HON'BLE MR. JUSTICE JASMEET SINGH

ORDER

% **21.12.2022**
CRL.M.A. 27168/2022

Exemption allowed, subject to all just exceptions.

Application stands disposed of.

BAIL APPLN. 3837/2022

This is an application seeking anticipatory bail in FIR No. 73/2021 u/s
364/354A/354B/406/498A/506/509/34 IPC dated 30.03.2021 registered at
PS Naraina.

It is stated by Mr. Pahwa, learned senior counsel that in the present
case, the prosecutrix left the house on 03.06.2020 and the FIR was registered



on 30.03.2021.

It is stated by Mr. Pahwa that the allegations of 376 read with 511 IPC were added later.

Mr. Manan, learned senior counsel appearing for the complainant states that the FIR clearly discloses the allegations of rape and despite the same, the sections were not added. It was only pursuant to the directions of the learned MM that further investigation was directed and on the basis of 164 Cr.P.C. statement, the Section 376 read with 511 IPC was added.

Mr. Pahwa states that this allegation has already been dealt with by the Sessions Court.

Issue notice. Mr. Singh, learned APP accepts notice for respondent No. 1. Let notice be issued to the complainant which is accepted by Ms. Udit Bali, Adv.

Both the respondents shall file their response/status report along with the judgments they wish to rely upon within 10 days from today.

List on 23.01.2023.

In the meanwhile, the applicant shall not be arrested pursuant to FIR No. 73/2021 u/s 364/354A/354B/406/498A/506/509/34 IPC dated 30.03.2021 registered at PS Naraina, till the next date of hearing.

JASMEET SINGH, J

DECEMBER 21, 2022/dm

Click here to check corrigendum, if any